

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.618/96

Monday, this the 10th day of June, 1996.

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. LF Mohammed,
Inter Island Ferry Crew,
Port Department,
Kavarathi,
Union Territory of Lakshadweep.
2. M Symul Hameed,
Inter Island Ferry Crew,
Port Department,
Kavarathi,
Union Territory of Lakshadweep.
3. A Mashhood,
Inter Island Ferry Crew,
Port Department,
Kavarathi,
Union Territory of Lakshadweep.
4. S Nahid,
Inter Island Ferry Crew,
Port Department,
Kavarathi,
Union Territory of Lakshadweep.
5. P Kadir Koya,
Inter Island Ferry Crew,
Port Department,
Kavarathi,
Union Territory of Lakshadweep.
6. AP Mohammed Koya,
Inter Island Ferry Crew,
Port Department,
Kavarathi,
Union Territory of Lakshadweep.
7. P Ahammed,
Inter Island Ferry Crew,
Port Department,
Kavarathi,
Union Territory of Lakshadweep. - Applicants

8. PV Koya,
Inter Island Ferry Crew,
Port Department,
Kavarathi,
Union Territory of Lakshadweep.
9. KB Abdul Hameed,
Inter Island Ferry Crew,
Port Department,
Kavarathi,
Union Territory of Lakshadweep. - Applicants

By Advocate Mr Abdul Sammad

Vs.

1. The Administrator,
Union Territory of Lakshadweep,
Kavarathi.
2. Secretary,
Department of Ports,
Union Territory of Lakshadweep,
Kavarathi.
3. Union of India represented by
its Secretary to Government,
Ministry of Surface Transport,
New Delhi. - Respondents

By Advocate Mr PR Ramachandra Menon, Additional Central
Government Standing Counsel (for R.1 to 3)

The application having been heard on 10.6.96 the
Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicants employees of Lakshadweep Administration
seek a declaration that they are entitled to receive the
pay and allowances granted to employees in the Shipping
Corporation of India. Standing counsel for respondents
resists the prayer for parity.

2. Counsel for applicants submits that applicants desire to appear in person and argue the matter before first and second respondents. We do not think that it is expedient or proper to set such precedents in such matters. Applicants may put down in writing whatever points they wish to urge and make a representation before first respondent. First respondent will dispose of the same within four weeks of the date of its receipt.

3. Standing counsel submits that he will forward a copy of the Original Application and a copy of this order to first respondent for compliance. We record the submission.

4. Application is disposed of as aforesaid. No costs.

Dated, the 10th June, 1996.

P Venkatakrishnan
PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

Hankavanall
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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